

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.75356 of 2014

(Arising out of Order-in-Original No.44/Commissioner/CE/Kol.IV/2013 dated 17.12.2013 passed by Commissioner of Central Excise, Kolkata IV)

M/s Royal Touch Fablon Private Limited

(326/1, T.N.Mukherjee Road, Makhla, Uttarpara, Dist.Hooghly, Pin-712 233)

Appellant

VERSUS

Commissioner of Central Excise, Kolkata IV

(180 Shantipally, Rajdanga Main Road, Kolkata-700107)

Respondent

APPEARANCE :

Shri Arvind Baheti, Chartered Accountant for the Appellant
Shri P.Das, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO.77885/2024

DATE OF HEARING : 23 DECEMBER 2024

DATE OF DECISION : 23 DECEMBER 2024

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(Rajeev Tandon)
Member (Technical)**

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